

©

കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ജൂലൈ 18 18th July 2017 1192 കർക്കടകം 2 2nd Karkadakam 1192 1939 ആഷാഢം 27 27th Ashadha 1939	നമ്പർ No. } 29
---------------------	---	--	-------------------

PART I

Notifications and Orders issued by the Government

General Administration Department

General Administration (Special-C)

NOTIFICATION

No. 1507808/Spl.C2/2017/GAD.

Thiruvananthapuram, 14th June 2017.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala has been granted leave on full allowances from 24-5-2017 to 7-6-2017 (Both days inclusive) to make a private foreign visit to United States under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 3721/2017/GAD dated 14-6-2017.

By order of the Governor,

SREEKUMAR, N. K.,
Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 775/2017/LBR.

Thiruvananthapuram, 16th June 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Asharaf, M., Liala Mazil, Melekkara, New Mahi P. O.-673 311 and the workman of the above referred establishment Sri P. T. Krishnankutty, Peedika Thodiyil House, Valiyathuruthy, Elathoor P. O.- 673 303 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;